

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00004/2019 in OA/310/00340/2017

Dated Tuesday the 27th day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

Smt. Rema Srinivasan Iyengar,
Deputy Registrar of Trade Marks & GI,
Boudhik Sampada Bhavan,
CP-2, Sector V, Salt Lake City,
Kolkata 700091.Applicant/Applicant

By Advocate M/s. R. Iyappan

Vs

1.Hon'ble Shri Ramesh Abhishek,
The Secretary to Government,
rep by the Union of India,
Ministry of Commerce & Industry,
Department of Industrial Policy and Promotion,
IPR-I Section Udyog Bhavan,
New Delhi 110011.

2.Hon'ble Shri O P Gupta,
The Controller General of Patent, Design & Trade Marks & GI,
Boudhik Sampada Bhavan,
S.M.Road, Antop Hill,
Mumbai 400037.Respondents/Respondents 1 & 2

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

This CP has been filed alleging wilful disobedience of the order dt. 25.09.2018 by the respondents.

2. When the matter is taken up for hearing, CP applicant is represented by proxy counsel. Learned counsel for the CP respondents submits that the CP respondents have filed a Writ Petition no. 10689 of 2019 in the Hon'ble Madras High Court against the order of this Tribunal which is still pending. Accordingly, it is submitted that the CP may be closed.

3. In view of the above, CP is closed. Notices if any are discharged.

**(T.Jacob)
Member(A)**

27.08.2019

SKSI

**(P. Madhavan)
Member(J)**